

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4203

ANSWERED ON:21.12.2005

RESERVED PRICE OF COMMERCIAL PLOTS

Badiga Shri Ramakrishna;Barman Shri Hiten;Bose Shri Subrata;Patel Shri Kishanbhai Vestabhai;Tripathy Shri Braja Kishore

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the DDA disposes Nazul land for commercial purpose;
- (b) if so, the criteria for fixation of reserved price of commercial plots;
- (c) whether the said criteria has not been adhered to in the case of some plots in Dwarka and Karkardooma which were auctioned during October 2001;
- (d) if so, the details thereof and the reasons therefor;
- (e) the loss of revenue suffered by the DDA as a result thereof; and
- (f) the action taken against the guilty officials?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a): Yes, Sir.

(b): Delhi Development Authority has reported that the reserve price for auction of commercial plots is fixed by a Committee consisting of representatives of Management, Planning and Finance Wing of DDA, after taking into account the average auction rates received in the previous year for the area and the use category of the property. The Committee generally recommends reserve price at 10% below the average auction rate of the previous year. When the Committee decides to deviate from the said percentage in case of any use category the reasons for the same are also explicitly brought out.

(c): No, Sir.

(d)to(f): Questions do not arise.